



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 26<sup>TH</sup> DAY OF MARCH, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE R. NATARAJ**

**REGULAR FIRST APPEAL NO. 1040 OF 2024 (DEC)**

**BETWEEN:**

1. SMT. KANAKAMMA  
W/O. VENKATESHULU  
AGED ABOUT 76 YEARS  
R/AT NO.113, JAYAMMA BUILDING  
MEDAHALLI VILLAGE  
VIRGONAGAR POST  
BENGALURU - 560049
2. SMT. NAGARATHNA  
D/O. VENKATESHULU  
W/O. JAYAKUMAR  
AGED ABOUT 56 YEARS  
R/AT NO.55, 2<sup>ND</sup> MAIN  
3<sup>RD</sup> CROSS, MEDAHALLI EXTENSION  
VIRGONAGAR POST  
BENGALURU - 560049
3. SMT. CHANDRAKALA  
W/O. GUNASHEKAR  
D/O. VENKATESHULU  
AGED ABOUT 49 YEARS  
R/AT NO.113, JAYAMMA BUILDING  
MEDAHALLI VILLAGE  
VIRGONAGAR POST  
BENGALURU 560049



...APPELLANTS

(BY SRI. BABU D R., ADVOCATE)



**AND:**

1. MR. ROSHAN MANAVALAN  
S/O. SRI. T MANAVALAN  
AGED ABOUT 37 YEARS  
R/AT NEW NO.22, OLD NO.20  
GOPALKRISHNA ROAD, T.NAGAR  
CHENNAI - 600017
2. MR. SHARATH MANAVALAN  
S/O. SRI. T. MANAVALAN  
AGED ABOUT 37 YEARS  
RA/T NEW NO.22, OLD NO.20  
GOPALKRISHNA ROAD, T.NAGAR  
CHENNAI - 600017
3. MR. RAMESH  
S/O. LATE VENKATESHULU  
AGED ABOUT 52 YEARS  
R/AT NO.319, OM SAI NILAYA  
1<sup>ST</sup> MAIN, 1<sup>ST</sup> CROSS  
NEAR SATSANG ASHRAM  
MEDAHALLI VILLAGE  
VIRGONAGAR POST  
BANGALORE - 560049
4. MR. RAJ KUMAR  
S/O. LATE VENKATESHULU  
AGED ABOUT 50 YEARS  
R/AT NO.113,  
JAYAMMA BUILDING  
MEDAHALLI VILLAGE  
VIRGONAGAR POST  
BANGALORE - 560049

...RESPONDENTS

THIS REGULAR FIRST APPEAL IS FILED UNDER SECTION 96 READ WITH ORDER 41 RULE 1 OF CPC., AGAINST THE JUDGMENT AND DECREE DATED 20.02.2024 PASSED ON IA NO.III IN OS NO.1793/2018 ON THE FILE OF PRINCIPAL SENIOR CIVIL JUDGE, BENGALURU RURAL DISTRICT,



BENGALURU., ALLOWING THE IA NO.III FILED UNDER ORDER VII RULE (a) AND (d) OF CPC., FOR REJECTION OF PLAINT.

THIS APPEAL, COMING ON FOR ORDERS, THIS DAY, JUDGMENT WAS DELIVERED THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R. NATARAJ

**ORAL JUDGMENT**

There is no representation for the appellants.

2. The office objections are not complied, despite granting six opportunities.

3. Hence, appeal is dismissed for non-prosecution.

4. In view of dismissal of main appeal, pending interlocutory applications, if any do not survive for consideration and the same stands disposed of.

**Sd/-**  
**(R. NATARAJ)**  
**JUDGE**